

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No. RA-14026(11)/2/2018/CERC

Dated: 6<sup>th</sup> August, 2019

## PUBLIC NOTICE

### **Sub: Proposed framework for Real-Time Market for Electricity**

The Electricity Act, 2003 and National Electricity Policy and Tariff Policy entrust on the Commission responsibility promoting development of market in power.

2. As a step towards creating a Market platform for trade of energy closer to the delivery of power in real time, a framework for Real-Time Market for electricity is proposed. Accordingly, in exercise of powers conferred under Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, draft amendments to the enabling provisions contained in: (i) Central Electricity Regulatory Commission (Indian Electricity Grid Code), 2010; (ii) Central Electricity Regulatory Commission (Power Market Regulation), 2010; (iii) Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; are proposed. The draft regulations, along with the Explanatory Memorandum are posted on the Commission's website, i.e. [www.cercind.gov.in](http://www.cercind.gov.in) and can be downloaded.

2. Notice is hereby given under sub-section (3) of section 178 of the Act read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments / suggestions / objections from the stakeholders and interested persons on the draft regulations. The comments / suggestions / objections may be sent to the undersigned by 05.09.2019 ([advisor-re@cercind.gov.in](mailto:advisor-re@cercind.gov.in) and [cerc.ra@gmail.com](mailto:cerc.ra@gmail.com)). The comments/suggestions/objections shall also be uploaded through SAUDAMINI Portal for registered users after login and clicking: e-Regulation link on the e-filing Home Page. For more details or technical queries e-Court Helpdesk at 011-23353503 extn. 260 or 7042604928 may be contacted.

3. The comments / suggestions / objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations. The public hearing will also be held on the above subject. Date and venue of the public hearing will be issued separately.

Sd/-  
(Sanoj Kumar Jha)  
Secretary